

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509
IB-3001/ND/2019
RA/184/2023

IN THE MATTER OF:

M/s. Asian Granito India Ltd.

.....Applicant

Vs.

M/s. City Pride Buildcon Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 23.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

RA/184/2023:-

This is an application filed under Rule 48(2) of the NCLT read with Rule 11 of NCLT Rules, 2016, seeking restoration of the Company Petition i.e. IB-3001/ND/2019 which was dismissed for want of prosecution vide order dated 06.10.2023. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. Issue notice to the Corporate Debtor for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List this application on **07.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)